12.3 hrs.

MATTER UNDER RULE 377

NEPALESE AMBASSADOR'S STATEMENT RE : SUSTA FOREST AREA

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, नियम 377 के अन्तर्गत मैं आपकी इजाजत से एक महत्वपूर्ण मामला उठाना चाहता हूं । कल एक ध्यानाकर्षण सूचना के जवाब में उप-विदेश मन्त्री श्री सुरेन्द्र पाल सिंह ने एक वक्तव्य दिया था । उनके वक्तव्य का विषय, भारत में जो बिहार का प्रदेश है उससे लगी हुई नेपाल की सीमा के निकट जो चार नेपाली गिरफ्तार किए गए थे, उनको लेकर था । लेकिन अपने वक्तव्य में श्री सुरेन्द्रपाल सिंह ने जो कहा है, मैं उनके वक्तव्य के एक अंश को उद्धृत करना चाहता हूं :

> "Over the long stretch of the Indo-Nepal boundary which is completely delineated on the maps agreed to by both sides, over the years, some boundary pillars have become damaged or have been washed away by floods or are otherwise missing. The main task, therefore, now is to locate all the points where boundary pillars, for various reasons are not in place and to reinstal them on the basis of mutual agreement with the help of maps and survey officials."

उपमन्त्री महोदय ने अपने वक्तव्य में यह भी कहा है कि :

> "The Government of India would like to state that they have no boundary problem with Nepal and there is no point of dispute which is not susceptible to amicable settlement by mutual discussion."

समाचार पत्रों में नई दिल्ली स्थित नेपाल के राजदूत का एक वक्तव्य भी प्रकाशित हुआ है और उसमें उन्होंने जो बातें कही हैं वे उप-विदेश मन्त्री द्वारा कही गई बातों से मेल नहीं खाती हैं । मैं नेपाल के राजदूत को भी उद्धृत करना चाहता हूं :

> "We believe it is a disputed territory of about 2,000 bighas which should be demarcated by a joint survey team of the two countries."

आगे नेपाल के राजदूत महोदय ने जो कहा है, मैं उसको भी उद्धृत कर रहा हूं :

> "Giving the background to the present developments, he said Susta was a forest area and the Bihar Government never bothered about it until some people started cultivation in some 'parts. Till then, Nepal had exercised administrative control over it."

उपाध्यक्ष महोदय, मेरा निवेदन यह है कि अगर नेपाल ने हमारी भूमि पर कोई दावा किया है यह आवश्यक नहीं है कि हम नेपाल के दावे को स्वीकार करें, लेकिन यह तथ्य कि नेपाल ने हमारी भूमि पर दावा किया है, दो हजार बीघा भूमि मांगी है और अभी तक वह भूमि नेपाल के प्रशासनिक नियन्त्रण में थी, तो उस बात को सदन के सामने लाया जाना जरूरी था । पहले भी ऐसे वाक्ये हो चुके हैं, अक्साई-चिन, कच्छ और कच्चातीवू के बारे मे सदन को अंधेरे में रखा गया और पड़ोसियों के दावों के सम्बन्ध में हमको बताया नहीं गया और जब मामला बढ़ गया तो फिर सरकार कठिनाई में फंसी और इस देश की प्रतिष्ठा पर आंच आई । तो मेरा यह निवेदन है कि नेपाल के राजदूत ने यह भी कहा है कि मामला कोई बड़ा नहीं है, शांति के साथ हल हो जायेगा, और नेपाल के साथ हमारे मित्रता के सम्बन्ध हैं इसलिए मैं यह प्रश्न उठाना चाहता हूं कि सरकार इस मामले में सदन को अंधेरे में रखने की गलती न करे । उप-विदेश मन्त्री और नेपाल के राजदूत द्वारा दिए गए

वक्तव्य के प्रकाश में, सरकार इस सदन में वक्तव्य दे जिसमें हमारा रिकार्ड बिल्कुल साफ होना चाहिए और इस बारे में सदन को गुमराह करने की कोई कोशिश नहीं की जानी चाहिए ।

संसद् कार्य तथा संचार मन्त्री (डा० राम सुभग सिंह) : इसमें सदन को गुमराह करने का कोई सवाल नहीं है और न ही अंधेरे में रखने का सवाल है। लेकिन आप समय दें तो शाम को ढाई बजे सारी बातों का पता लगाकर बताया जा सकता है ।

12.07 hrs.

STATUTORY RESOLUTION RE : ESSENTIAL SERVICES MAINTENANCE ORDINANCE AND ESSENTIAL SERVICES MAINTENANCE BILL —*Contd*.

MR. DEPUTY-SPEAKER : The House will now take up further discussion of the Resolution regarding the Essential Services Maintenance Ordinance and the motion on the Essential Services Maintenance Bill.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order under rule 340. The motion before the House is about the discussion of the Essential Services Maintenance Bill. I am not saying anything on that I simply say that the debate on that motion be adjourned. I will give reasons for it.

MR. DEPUTY-SPEAKER : I will put it to the vote straightway. Let us see the sense of the House. The question is.. (*interruptions*)

SHRI UMANATH (Pudukkottai) : The House must know the reason. When you put a motion to the vote, we must know the reasons for it so that we can decide whether to support it or oppose it...... (*Interruptions*)

SHRI S. M. BANERJEE : Sir, I am not saying anything against the Bill.

MR. DEPUTY-SPEAKER : Every day after the lunch interval the hon. Member is in the habit of getting up and moving a motion for adjournment under rule 340. So, it would not normally surprise me. But here it was without notice and without permission.

12.09 hrs.

RE : ARREST OF TEACHERS IN U.P. AND SITUATION IN BANARAS HINDU UNIVERSITY

SHRI S. M. BANERJEE (Kanpur) : Sir, I am not saying anything about the Bill which is before the House.

MR. DEPUTY-SPEAKER : About the Banaras Hindu University also I will not permit any discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, may I make a submission? Any motion which is to be moved in the House cannot be properly moved unless you permit it to be moved. Your permission is material. It is only if you in your wisdom, agree to permit the moving of such a motion that it can come before the House; otherwise not.

MR. DEPUTY-SPEAKER : I have already said that he was not given notice nor have I given the permission. Still, he is insisting; so, I wanted to know what he wants to raise and then decide.

SHRI NAMBIAR (Teruchirappalli) : We should know what he is raising.

SHRI S. M. BANERJEE : I am not going to raise the University problem. I want this debate to be adjourned because in UP, which is under President's rule, more, than 3,000 higher secondary teachers, not connected with the University, are behind the bars.